215 Papers Laid

on the Table 216

[Shri B. Shankaranand]

(v) Statement giving reason_s for not laying th_e Annual Report and Audited Statement of Accounts of the Indian Institute of Management, Calcutta, for the year 1978-79, within the stipulated period after the close of the Accounting year.

[Placed in Library. See No. LT- 580/80].

Report (1978-79) of the Regional Engineering College, Srinagar ana related paper

SHRI B. SHANKARANAND; Sir, I also beg to lay on the Table a copy •f the Annual Report of the Regional Engineering College, Srirogar, for the year 1978-79 and a Review (in nglish and Hindi) by Government thereon, together with a statement giving reasons for not laying simultaneously the Hindi version of the Report.

[Placed in Library. Se_e No. LT—•66/80].

Accounts (1977-78) and Report (1978-79) of the Regional Engineering College, Calicut

SHRI B. SHANKARANAND: Sir, I also beg to lay on the Table a copy each (in Hindi) of the following papers:—

(i) Annual Report of the Regional Engineering College, Calicut for the year 1977-78 and the Audit Report thereon.

(ii) Annual Report of the Regional Engineering College, Calicut for the year 1973-79.

[Placed in Library- See No. LT-665) and (ii

The Pond (Cherry children (Manage ment. Function? possibilities of special schools, children's Homes andObserv ment)

SHRI B. SHANKARANAND: Sir, I also beg to lay on the Table a copy of the Pondicherry Administration. % Notification 'G.O.Ms. No. 7/8J) HEW (SW), dated the 19th February, 1S80, publishing the Pondicherry Children (Management, Functions and Responsibilities of Special Schools, Children's Homes and observation Homes) (Amendment) Rules, 1960, under sub-section (3) of section 59 of the Children Act, 1960, along-with a statement (in English and Hindi) gfving reasons for not laying simultaneously the Hindi version of Notification.

[Placed in Library. See No. LT-668/80].

The Madhya Pradesh Civil Courts (Amendment and Validation Ordinance, 1979.

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Madhya Pradesh Civil Courts (Amendment & Validation) Ordinance, 1979 (Madhya Pradesh Ordinance No. 7 of 1979), under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 17th February, 1980, issued by the President in relation to the State of Madhya Pradesh.

[Placed in Library. See No. LT-621/80].

Report (1978-79) on the working and administration of the Companies Act, 1956

SHRI SHIV SHANKAR: Sir, I also beg to lay on the Table a copy (in Engliish and Hindi) of the Twenty-third Annual Report on the working and administration of the Com Act. 1956, for the year ended March 31, 1979, under section 638 of the Companies Act, 1956, [Placed in Library. See No. LT-622

Report Accounts (1978-79) of the Film and Television Institute of India, pune and related papers

SHRI SHIV SHANKAR: Sir, on behalf of Shri V. P. Sathe. I also to lav on'the Table a copy i English and Hindi) of the folcr papers:—

(i) Annual Report and Accounts of the Film- and Television Insiti-